

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.143/2004

Friday this the 7 th day of July 2006.

CORAM:

**HON'BLE MR. K.B.S.RAJAN, JUDICIAL MEMBER
HON'BLE MR. N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER**

Sanilkumar T.R.,
GDS BPM,
Manthuruthy P.O,
Chenganasserry. Applicants

(By Advocate Ms. K.Indu (rep))

V_S

1. Union of India represented by its Secretary, Ministry of Communications. New Delhi.
 2. Post Master General, Central Region, Kochi.
 3. Superintendent Of Post Office, Chenganasserry Division, Chenganasserry.
 4. Sub Divisional Inspector of Post Office, Kanjirappally.

(By Advocate Shri TPM Ibrahim Khan, SCGSC)

ORDER

HON'BLE MR. K.B.S.RAJAN, JUDICIAL MEMBER

The applicant through this O.A. has prayed for a direction to the respondents to consider his case for transfer from the post of EDBPM, Manthuruthy as GDS SPM, Kidangara P.O.in Changanasserry Division. His representation to the department in this regard is at Annexure A-2 dated 22.2.2004.

2. The respondents in their reply statement have stated that, the request of the applicant cannot be acceded to in view of the fact that, the two posts are not of the same status by virtue of there being difference in the TRCA, i.e. the post of GDS BPM, carrying TRCA is Rs.1600-2400 whereas the TRCA for the post of GDSSPM is Rs.2125-3125. It is also informed during the course of arguments that representation of the applicant was rejected.
3. In so far as the entitlement of the applicant to apply for the post of GDSSPM is concerned, he can however be considered as and when the applications are invited for filling up of the post by the department. Thus the application can be one of the general applications for the post, in which event his case shall be considered alongwith others. However, the case of the applicant in this O.A. is that, as a matter of transfer, his case should be considered for which rules do not provide.
4. Under the above circumstances, all that can be ordered is that, as and when vacancy arise for the post of GDS SPM, Kidangara , if the applicant applies, his case should also be considered alongwith the other applications.
5. With the above observations, the O.A. is disposed of. No costs.

Dated the 7th July 2006.



N.RAMAKRISHNAN
ADMINISTRATIVE MEMBER



K.B.S. RAJAN
JUDICIAL MEMBER